

turn can promote and publicise these attractions of Karnataka and thereby help to augment the flow of international tourists to Karnataka.

(b) No proposals have been received recently the State Government for financial assistance in developing tourist centres in Karnataka.

Rewards of Outstanding Tax Collections

5653. SHRI RAMAVATAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Commissioner of Income-tax, Delhi-I, New Delhi, has not yet finalised the payment of rewards for outstanding collections of Income-tax demands to the concerned Income-tax Officers and staff for the years 1976-77 1977-78, 1978-79 and 1979-80; and

(b) if so, the reasons for delay and the probable date of sanction thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b) Payment of rewards for outstanding collections of Income-tax demands to Income-tax Officers and staff pertaining to Delhi charges for the years 1976-77 and 1977-78 have since been given. For the years 1978-79 and 1979-80 payment of rewards could not be finalised for want of certain statistical information for evaluating the comparative performance of officers and staff which is being collected from the field formations. The rewards for these years are expected

to be given by the 15th September, 1980.

Posting and Transfers in Income Tax Department, Delhi

5654. SHRI RAMAVATAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether any complaints have been received about the posting and transfer of Ministerial Staff, Income-tax Inspectors and ITOs Group-B in the Delhi Charge of the Income-tax Department;

(b) what are the criteria of posting and transfer of officials in (a) above;

(c) what are the designations of the officials with date of joining the Establishment Sections dealing with posting and transfer of officials mentioned in (a) above; and

(d) what steps Government propose to take in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) No, Sir.

(b) The criteria for postings and transfers of non-gazetted staff is decided in consultation with staff associations. Normally all such officials having four years stay in a charge are liable to be transferred. Income-tax Officers, Group-B become normally due for transfer after three years' stay in the same ward/circle.

(c) The designation of the officials/officers with date of joining the Establishment Section presently dealing with posting and transfers are given below:—

<i>Designation</i>	<i>Date</i>
Commissioner of Income-tax—1	27th August, 1979.
Inspecting Assistant Commissioner (Headquarters Administration).	27th May, 1980.
Income-tax Officer (Headquarters Administration)	10th October, 1979.

*Designation**Date*

Income-tax Officer (Headquarters) Non-gazetted	Vacant
Upper Division Clerks, Gazetted Section	February, 1973*
Head Clerk, Non-Gazetted Section	April, 1980.
Tax Assistant, Non-gazetted Section	April, 1980.
Upper Division Clerks, Non-gazetted Section	One from September, 1977, the other from 25th of August, 1978 and third from July, 1980.
Lower Division Clerk, Non-Gazetted Section	September, 1978.

*Retiring during 1981.

(d) Does not arise.

Seizure of Luxury Goods by Customs Department

5655. SHRI N. E. HORO: Will the Minister of FINANCE be pleased to state:

(a) what are the details regarding the quantity of luxury goods seized by the Customs Department during last two years upto June 30, 1980;

(b) the amount realised by the sale of the above items; and

(c) whether some Super Bazars have also been authorised to sell such goods and if so, the details regarding their names?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) The total value of smuggled goods seized by the Customs authorities during the years 1978, 1979 and 1980 (upto March, 1980) is given below:

Year	(Value in Crores) Rs.
1978	30.94
1979	40.42
1980 (up to March)	19.86

(b) The amount realised by the sale of seized and confiscated goods, during the above period, is given below:

Year	(Value in Lakhs) Rs.
1978	321
1979	721
1980 up to March)	219

(c) These goods are disposed of to the National Cooperative Consumers Federation for sale to Consumers through Consumers Cooperative Societies, Sahakari Bhandars, Super Bazars etc. The details regarding the names of the Super Bazars are being collected and will be laid on the Table of the House.

Commodities Canalised through STC/MMTC/SCPL

5656. SHRI N. E. HORO: Will the Minister of COMMERCE be pleased to state:

(a) the details regarding the names of the imported commodities/industrial raw material which have been canalised through State Trading Corporation, Mineral and Metal Trading Corporation and State Chemical and Pharmaceutical Limited during the last two years;